

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3409
ANSWERED ON:16.03.2011
PROVISION OF RESERVATION
Sainuji Shri Kowase Marotrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the year in which the provision for reservation in the service and education for SCs/STs enforced;
- (b) whether the Government proposes to amend the constitution so as to provide the year 2010 as the base year for the purpose of reservation;
- (c) if so, the details thereof;
- (d) whether any proposals have been received from various quarters for enhancing reservation quota/percentage for SCs/STs in line with their population; and
- (e) if so, the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): Reservation in the matter of direct recruitment for Scheduled Caste was introduced in 1947 and for Scheduled Tribes in 1950. Reservation to both the categories in the matter of Departmental Competitive Examinations was introduced in 1957, in promotion by selection in Group 'C' and 'D' posts in 1963, in promotion by seniority subject to fitness in 1972 and in promotion by selection up to the lowest rung of Group 'A' in 1974.

Reservation for the Scheduled Castes/Scheduled Tribes in the centrally funded educational institutions was introduced long back. However, it has been given statutory status through the Central Educational Institutions (Reservation in Admission) Act, 2006, which came into force on 4th January, 2007.

(b) No, Madam.

(c) Does not arise.

(d) Yes, Madam.

(e) The Supreme Court has held that total reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes cannot exceed the limit of 50%. At present total reservation for them in the matter of direct recruitment on all India basis by open competition is 49.5% and in the matter of direct recruitment on all India basis other than by open competition is 50%. If reservation to backward classes (SCs, STs and OBSs) is provided in proportion to their population, total reservation would exceed the limit of 50%. Therefore, there is no proposal to provide reservation in proportion to the population of backward classes.